



2026:AHC:68628

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 1111 of 2026**

Vishal Pal

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Ashish Kumar Mishra, Raja Ram Pal
Counsel for Opposite Party(s)	:	G.A.

Court No. - 72

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. This Court on 11.2.2026 passed the following order:-

"1. Heard Sri Raja Ram Pal, learned counsel for the applicant, Sri Uma Shankar Mishra, learned A.G.A. for the State and perused the record.

2. The present application has been moved seeking anticipatory bail in Case Crime no. 341 of 2025, under Section 3/5A/5B/8 Prevention of Cow Slaughter Act, Police Station Syed raja, District Chandauli with the prayer that in the event of arrest, the applicant may be released on bail.

3. It is contended by learned counsel for the applicant that the applicant is said to be the owner of the vehicle from which one cow has been recovered. It is further contended that the co-accused with driver Akash Pal has already been granted regular bail by coordinate bench of this Court vide order dated 08.01.2026 passed in Criminal Misc. Bail Application No. 44884 of 2025.

4. On the other hand, learned A.G.A. submits that he has not received instructions in the matter as yet.

5. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the case, let the applicant Vishal Pal in the event of his arrest, be released on interim anticipatory bail on his furnishing a personal bond of Rs. 50,000/- with two sureties each in the like amount to the satisfaction of the Court concerned till 24.03.2026 with the following conditions :-

(i) The applicant shall not tamper with evidence and that he would appear before the trial Court on the date fixed unless exempted by the

Court concerned;

(ii) The applicant shall not directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her/them from disclosing such facts to the Court or to any police officer;

(iii) The applicant would co-operate during trial and would not misuse the liberty of bail.

(iv) The applicant shall not leave India without prior permission of the Court concerned.

6. In default of any of the conditions, the prosecution shall be at liberty to file appropriate application for cancellation of the interim anticipatory bail granted to the applicant.

7. Put up this case as fresh on 24.03.2026 at 02:00 pm.

8. In the meantime, learned AGA is directed to obtain instructions in the matter by the next date fixed."

2. Today, when the case has been called on, learned A.G.A. has stated that he has received the instructions.

3. I have heard learned counsel for the parties.

4. Learned counsel for the applicant has reiterated the submissions raised as recorded in the earlier order dated 11.2.2026.

5. Learned A.G.A. has opposed the prayer for bail; however, he could not point out any criminal antecedents of the applicant.

6. The applicant is also not stated to have misused the interim anticipatory bail granted to him.

7. I have considered the submissions made by learned counsel for the parties.

8. The applicant is said to be the owner of the vehicle on which a live animal (cow) was being transported. No carcass or meat has been recovered from the accused arrested on the spot; even the co-accused who was arrested on the spot, Akash Pal, has been granted regular bail by this Court in Criminal Misc. Bail Application No. 448884 of 2025. The applicant has not been shown to have any criminal antecedents.

9. Considering all the facts and circumstances, I deem it appropriate to confirm the

interim anticipatory bail granted to the applicant.

10. The application is allowed.

11. In the event of arrest, the applicant Vishal Pal shall be granted anticipatory bail on the same terms and conditions as fixed in the earlier order dated 11.2.2026.

March 31, 2026
Sumaira

(Rajiv Lochan Shukla,J.)